

THE Dated.....25.12.1953.  
PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)  
OFFICIAL REPORT

3057

HOUSE OF THE PEOPLE

Thursday, 24th December, 1953.

—  
The House met at Half past One of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

—  
1-35 P.M.

MESSAGES FROM THE COUNCIL OF STATES

**Secretary:** Sir, I have to report the following four messages received from the Secretary of the Council of States:

(i) "In accordance with the provisions of sub-rule (8) of rule 162 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to return herewith the Appropriation (No. 5) Bill, 1953, which was passed by the House of the People at its sitting held on the 19th December, 1953, and transmitted to the Council of States for its recommendations and to state that the Council has no recommendations to make to the House of the People in regard to the said Bill."

(ii) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to return herewith the Patiala and East Punjab States Union Appro-

priation (No. 3) Bill, 1953, which was passed by the House of the People at its sitting held on the 19th December, 1953, and transmitted to the Council of States for its recommendations and to state that the Council has no recommendations to make to the House of the People in regard to the said Bill."

(iii) "In accordance with the provisions of rule 101 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to inform the House of the People that the Council of States, at its sitting held on the 19th December, 1953, agreed to the following amendment made by the House of the People at its sitting held on the 10th December, 1953 in the Cantonments (Amendment) Bill, 1953:—

"That at page 1, line 3, for "1952" substitute "1953"."

(iv) "In accordance with the provisions of rule 101 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to inform the House of the People that the Council of States, at its sitting held on the 19th December, 1953, agreed to the following amendments made by the House of the People at its sitting held on the 3rd December, 1953, in the Ancient and Historical Monuments and Archaeological Sites and Remains

## [Secretary]

(Declaration of National Importance) Amendment Bill, 1953:—

1. That at page 1,—after line 21, add—

**"ASSAM STATE**

*District Sadiya Frontier Tract*

1. The Stone boundary pillar of the Ahom period ... Sadiya"

2. That at page 2,—

- (i) after line 3, insert—

*"District Bijapur*

1. Inscriptions Almel

2. —do— Indi

3. —do— ... Tambe

4. —lo— ... Salorgi"

- (ii) for numbers 1, 2, 3 and 4 in lines 5, 7, 8 and 10 substitute 5, 6, 7 and 8.

3. That at page 2,—after line 17, insert—

**"ANDHRA STATE**

*District Kurnool*

1. Umamahesvaraswami Temple ... Yaganti

2. Old Cave Temple ... Yaganti

3. Nandavaram Temple including the Sculpture of Subrahmanyam ... Nadavaram"

4. That at page 2,—after line 21, insert—

*"District Muzaffarpur*

2. Juma Mosque ... Hajipur"

5. (1) That at page 2,—

- (i) after line 30, insert—

- "6. Khadsamla Cave Nenavali"; and

- (ii) in lines 31, 32, 34 and 35, for Nos. '6, 7, 8 and 9' substitute '7, 8, 9 and 10'.

- (2) That at page 3, lines 3 and 10,—for Nos. '10 and 11' substitute Nos. '11 and 12'.

6. That at page 3.— for lines 4 to 8 substitute—

- "(a) Ambarkhana

- (b) Andra Vav

- (c) Dharma Kothi

- (d) Naikinicha Sajja

- (e) Teen Darwaja

- (f) Wagh Darwaja

- (g) Tatbandi together with bastions."

7. That at page 3,—for lines 11 and 12, substitute—

*"District North Satara*

*13. Jhabareshwar*

*Mahadeo Temple .. Phaltan."*

8. That at page 3,—

- (i) omit lines 29 and 30; and  
(ii) in line 32, for No. "2" substitute No. "1".

9. That at page 3,—

- (i) omit lines 33 to 37; and  
(ii) in lines 39 and 41 for Nos. '6 and 7' substitute Nos. '2 and 3'.

10. That at page 3,—

- (i) after line 42, insert—

*"District Cuttack*

1. Churangarh Fort

- locally known as Saranggarh, excluding the area acquired by the State Government ... Dadhapatna",

- (ii) in line 44, for "1" substitute "2"; and

- (iii) in line 46, for "2" substitute "3".

11. That at page 3,—after line 47, add—

- "4. Churangarh Fort,

- excluding the area Churanga acquired by the State Bhalunka Government Krishnanagar".

12. (1) That at page 3, after line 52, add—

- "(c) in the entries under the heading 'Hyderabad State' and under the sub-heading 'District Raichur' the following entries shall be added at the end, namely:—

- '19A. Rock edicts

- of Asoka on two hillocks, known as Gavimath

- and Palkigundu ... Kopbal

- 19B. Rock edicts of Asoka ... Maski."
- (2) That at page 4, line 1, for "(c)" substitute "(d)".
13. That at page 4,—after line 23, insert—

"(e) in the entries under the heading 'Mysore State' and after the entries under the sub-heading 'District Bangalore' and before the entries under 'District Chitaldrug' the following sub-heading and entry shall be inserted, namely:—

'District Bellary

- 8A. Parvati and Kartikeya temples Kumaraswami betta, Sandur."
14. That at page 4,—for line 37, substitute—
- "(ii) entries 8, 10, 12, 14, 17, 20, 22, 23 and 24 shall be omitted;
- (iii) after existing entry 15, the following entry shall be inserted, namely:—

'15A. Old Parsvanath Temple ... Miyani."

15. That at page 5, after line 19, insert—

"ORISSA STATE

*District Mayurbhanj*

- |                            |           |
|----------------------------|-----------|
| 1. Prehistoric sites . . . | Baidyapur |
| 2. —do— . . .              | Kuchai    |
| 3. —do— . . .              | Kuliana   |
| 4. —do— . . .              | Haripur." |

**ELECTION TO COMMITTEE**

**CENTRAL ADVISORY COMMITTEE OF  
N. C. C.**

**Mr. Speaker:** I have to inform the House that the following Members have been elected to serve on the Central Advisory Committee of the National Cadet Corps:—

- (1) Pandit Sheo Narayan Fotedar  
(2) Shri P. N. Rajabhoj.

**PAPERS LAID ON THE TABLE  
MEMORANDUM ON THE REPORT OF THE  
PUBLIC ACCOUNTS COMMITTEE ON  
HIRAKUD DAM PROJECT**

**The Minister of Planning and Irrigation and Power (Shri Nanda):** I beg

to lay on the Table a copy of the Memorandum on the Sixth Report of the Public Accounts Committee on Hirakud Dam Project. [Placed in Library. See No. S—222/53.]

**REPORT OF PART B STATES (SPECIAL ASSISTANCE) ENQUIRY COMMITTEE AND DECISION OF GOVERNMENT THEREON**

**The Deputy Minister of Home Affairs (Shri Datar):** I beg to lay on the Table a copy of each of the following papers:—

- (i) Report of the Part B States (Special Assistance) Enquiry Committee. [Placed in Library. See No. S—223/53.]
- (ii) Statement showing the decision taken by Government on the Report of the Part B States (Special Assistance) Enquiry Committee. [Placed in Library. See No. S—224/53.]

**NOTIFICATIONS UNDER MINES ACT**

**The Minister of Labour (Shri V. V. Giri):** I beg to lay on the Table, under sub-section (7) of section 59 of the Mines Act, 1952, a copy of each of the following notifications issued by the Ministry of Labour, namely:—

- (i) Notification No. S.R.O. 1787, dated the 17th September, 1953. [Placed in Library. See No. S—225/53.]
- (ii) Notification No. S.R.O. 1788, dated the 17th September, 1953. [Placed in Library. See No. S—225/53.]

**ACTION TAKEN BY GOVERNMENT ON  
ASSURANCES, PROMISES, AND  
UNDERTAKINGS GIVEN DURING  
VARIOUS SESSIONS**

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers and on suggestions made by